

(
ITEM NO.33

COURT NO.2

SECTION IVB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).25950-25953/2011

(From the judgement and order dated 08/07/2011 in RSA No.1908/1995,CM No.11669/2010,CM No.11670/2010,CM No.11671/2010,CM No.11672/2010,CM No.13869/2010 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

KARAM KAUR

Petitioner(s)

VERSUS

JALANDHAR IMP.TRUST & ORS.

Respondent(s)

(With appln(s) for permission to file addl.documents and with prayer for interim relief and office report)

Date: 22/11/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s)

Ms.Jyoti Mendiratta, Adv.

For Respondent(s)

Mr.S.C.Gupta, Adv.

Mr.B.K.Mishra, Adv.

Mr.Abhinav Singh, Adv.

Mr. Praneet Ranjan, Adv.

UPON hearing counsel the Court made the following

O R D E R

At the request of learned counsel for the petitioner, hearing of these cases is adjourned for one week.

(Satish K.Yadav)
Court Master

(Phoolan Wati Arora)
Court Master